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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 12 मई, 2026 / 22 वैशाख, 1948

हिमाचल प्रदेश सरकार

OFFICE OF MUNICIPAL COUNCIL RAMPUR BUSHAHR

NOTIFICATION

Dated, the 1st October, 2025

No. 2776.—Whereas, the Municipal Council Rampur bsr. drafted the **"MUNICIPAL COUNCIL RAMPUR ERECTION, EXHIBITION, AFIXATION OF ADVERTISEMENT**

AND HOARDING BYE-LAWS 2025" were published in the Rajpatra, Himachal Pradesh (extra-ordinary) on 1588 *vide* Notification of even number dated 30-07-2025 for inviting public objections under Section 217 read with Section 202 of the Himachal Pradesh Municipal Act, 1994.

And whereas, no objections were received from any quarter within the specified period of 30 days from the date of publication of these draft Bye-laws.

Now, therefore, in exercise of the powers conferred by under Section 202 and Section 217 of the Himachal Pradesh Municipal Act, 1994 (Act, No. 13 of 1994) as amended from time to time, the final **"MUNICIPAL COUNCIL RAMPUR ERECTION, EXHIBITION, AFIXATION OF ADVERTISEMENT AND HOARDING BYE- LAWS 2025"** are hereby notified and published the Rajpatra, Himachal Pradesh (extra-ordinary) for information of the general public as follows, namely :—

MUNICIPAL COUNCIL RAMPUR ERECTION, EXHIBITION, AFIXATION OF ADVERTISEMENT AND HOARDING BYE-LAWS 2025

1. Short title, commencement and application.—(i) These Bye-laws may be called, "Municipal Council Rampur Erection, Exhibition, Affixation of Advertisement and Hoarding Bye-laws 2025".

(ii) These Bye-laws shall come into force from the date of their publication in the Rajpatra (extra-ordinary) Himachal Pradesh.

(iii) These Bye-laws shall be applicable within the jurisdiction of Municipal Council Rampur as defined from time to time.

2. Definitions.—(1) In these Bye-laws, unless the context otherwise requires:—

(a) **"Act"** means the Himachal Pradesh Municipal Act, 1994 (Act, No. 13 of 1994) as amended from time to time.

(b) **"Applicant"** means any person applying for permission for erection, exhibition, affixation of advertisement and hoarding upon the land and buildings falling within the jurisdiction of Municipal Council Rampur which include the Government/Semi Government and Private buildings.

(c) **"Authorized Officer"** means any Officer/Official duly authorized by the Municipality or its Sr. Executive Officer under these Bye-laws.

(d) **"Hoarding"** means any advertisement to be placed by way of erection, exhibition and affixation or to retain upon or over any land, building, wall, boarding, frame, poster structure or upon in any vehicle including any advertisement exhibited by means of cinematography.

(e) **"Place"** means authorized sites/locations specified by the Municipal Council Rampur for erection, exhibition and affixation of advertisement hoarding with the limits of Municipal Council.

(f) **"Permission"** means sanction/approval granted by the Sr. Executive Officer/ or the Officers authorized by him in this behalf for erection, exhibition and affixation of advertisement hoardings.

(g) **"Special Judicial Magistrate 1st Class"** means the Judicial Magistrate having jurisdiction over the area of Municipal Council Rampur under the Act.

(h) Words and expressions used in these Bye-laws but not defined herein shall have the meaning respectfully assigned to them under the Act.

3. Prohibition of advertisement without written permission of the Sr. Executive Officer.—(i) No advertisement shall be erected, exhibited, affixed or retained upon or over any land building, wall boarding, frame, post or structure or upon in any vehicle or shall be displayed in any manner, whatsoever in any place within the Municipal area including private land and buildings without the written permission of the Sr. Executive Officer granted in accordance with these Bye-laws except the advertisement hoardings of the Central, State Government highlighting the achievements of the Governments within the area of Municipal area.

(ii) All such advertisement hoarding erected/installed by any other individual, authority or agency including the public sector undertakings duly owned and controlled by the Government shall be liable to seek prior permission for erection and installation of such hoardings within the territorial jurisdiction of the Municipal area on such fees and other terms and condition as may be fixed in this behalf by the concerned officer under these Bye-laws. However, no permission shall be permissible for the hoardings to be installed by Central, State Government highlighting the achievements of the Governments within the Municipal area.

(iii) Any person authority or agent found erecting, exhibiting and affixing the advertisement hoardings illegally, unauthorizedly and without any permission shall be liable for penalty under these Bye-laws and such hoardings alongwith frame structure/vehicle displaying the same shall be impounded.

4. Procedure for application and grant of permission.—(i) Applicant or the person concerned, intending to erect, exhibit and affix the advertisement hoardings within the area of the Municipality shall in writing submit the detail of the location/site, size of hoarding to be occupied for such installation to the Sr. Executive Officer or the Officer authorized in this behalf.

(ii) The application submitted by the applicant shall be verified by the concerned branch dealing with hoarding permission who shall after spot inspection process the same for the approval of the authority for grant of necessary permission in favour of the applicant after assessing the hoarding charges for erection, affixation and exhibition of such hoarding and convey the same to the applicant before granting permission.

(iii) The permission for erection, affixation and exhibition of advertisement hoarding shall be accorded only after obtaining receipt of the amount *i.e*. minimum Rs. 700/- per sqm. annually/quarterly/monthly or by open tender discovered by Municipal Council Rampur to be payable in advance by the applicant in the Municipality on this account.

(iv) The place for erection, affixation and exhibition of advertisement hoarding shall be communicated to the applicant by the concerned branch of the Municipality in writing and the name of the place/site of erection, affixation and exhibition of advertisement hoarding by the applicant shall also be mentioned on the hoardings to be affixed/erected and installed alongwith the date and period of sanction on such hoarding. Further, intimation of the same shall also be given to Municipality

or to the concerned agency or the contractor hired or engaged by the Municipality for managing the sites for erection, affixation and exhibition of advertisement hoardings.

(v) In the case of advertisement affixed, erected and installed upon vehicle, a person shall have to carry the original permission, a copy of which shall be affixed on the windscreen of the vehicle and the same shall have to be shown to the authorized officer of the Municipality at the time of inspection. Further, all other persons, authority or agency shall also be liable to show the sanction to the inspecting staff of the Municipality at any time.

(vi) The permission granted by the Municipality for erection, exhibition and affixation of advertisement hoarding shall be time specific and after expiry of period of permission, the concerned person, authority and agency shall be liable to remove the same forthwith failing which the same shall be removed by the Municipality at the risk cost and responsibility of the person concerned. In addition, the Authorized Officer shall impose penalty at the rate of Rupees 200/- per day and amount shall be recovered from the concerned as per the provisions contained in Section 87 of the H.P. Municipal Act, 1994.

(vii) In case the advertisement hoarding is affixed on the private land or building including shops and the person concerned have failed to release the amount of fees to be paid to the Municipality on account of such sanction, the Authorized Officer in addition to the aforesaid penalty shall take steps to withdraw civic amenities granted in favor of the person concerned and also to make request to concerned authority for withdrawal of sanction/recognition granted by them in favor of the person concerned.

(viii) The size of the hoarding shall not be more than the size as fixed by the Municipality and all the advertisement hoarding shall be installed in the specified area and no hoarding shall be installed in heritage area or in valley side above the road level and on the roofs of the buildings. All the hoardings must be installed, erected in a way so as to preserve the aesthetics, scenic beauty and the view of the hills.

(ix) No advertisement hoarding shall be erected on sharp and blind curves and should not be located in oblique to the road on any natural water source, tree, water line, Municipal drain, fire hydrant and on garbage container and at a place where it effects the growth of flora etc.

(x) No advertisement hoarding shall be permitted within restricted area except the advertisement hoardings to be installed by the specific orders of the State Government for a particular occasion.

(xi) The Authorized Officer in the exceptional circumstances or in the larger public interest may permit any person, authority or agency to erect, exhibit or affix the advertisement hoardings pertaining to social or State and National interest matter only for a period of 7 days in any area including Core/Heritage area.

(xii) No advertisement hoarding in contravention of any law, rules norms, notification or direction issued by the State Government or by the Municipality shall be erected, affixed and installed within the limits of Municipal area. Further the

directive issued by any Court of law in this regard shall be binding upon all the concerned.

5. Rates for affixation, erection and installation of advertisement hoarding.—The rate shall be notified/fixed by the Municipality for affixation, erection and installation of advertisement hoarding from time to time and the same shall be notified to the concerned seeking such permission.

6. Duties and responsibilities of the applicant.—(i) It shall be the duty and responsibility of the applicant to make available all the sanctions/ permissions granted by the competent authority to the said person, authority or agency to whom such permission has been granted by the Municipality and to follow the instructions/guidelines issued by the Municipality or by the Central/State Government in this regard from time to time.

(ii) Whosoever is found affixing, erecting and exhibiting the advertisement hoarding at a place other than the places so approved for such purpose and in contravention of conditions specified by the Municipality, in such sanction the person, authority and agency shall be liable jointly for penalty under these Bye-laws in addition to the penalties already provided under the H.P. Municipal Act, 1994.

7. Compounding of offences.—All the offences punishable under these Bye-laws may, before, the institution of prosecution, be compounded by such officer as may be authorized by the Municipality or its Authorized Officer in this behalf, on payment of such sum as may be specified by such officer under these Bye-laws.

8. Offences to be tried summarily.—The offences which are not compounded shall be tried in a summary manner by the Special Judicial Magistrate 1st Class having jurisdiction of the Municipal area as per provision contained under law.

9. Penalty.—(i) Whosoever, is found guilty of affixing, erecting and exhibiting the advertisement hoarding at a place other than the place(s) specified/notified by the Municipality the rate of penalty shall be Rs. 50/- per square feet per day to be calculated from the date of erection/affixation of such unauthorized hoarding and till its removal by the concerned or by the Municipality.

(ii) In case of repeated violation and the person concerned failed to release the due amount including penalty to the Municipality within a period of 15 days, as the case may be, he/she shall also be liable for disconnection of water, electricity and others civic amenities and the Municipality may request the competent authority for withdrawal of recognition and registration, if any, granted in his/her favor including withdrawal of building sanction granted in favor of the owner concerned if such unauthorized hoarding is found erected upon the building concerned.

10. Repeal and Savings.—The scheme regulation, Bye-laws if any, relating to affixation, erection and exhibition of advertisement hoardings is hereby repealed. Anything done or any action taken under the said scheme, Bye-laws and Regulations the same shall be deemed to have been done or taken under the provisions of these Bye-laws.

Sr. Executive Officer,
Municipal Council.

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:

Durgi Devi d/o Sh. Chuni Lal, r/o Village Alhi, P.O. Naloh, Tehsil Sihunta, District Chamba (H.P.).

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Durgi Devi d/o Sh. Chuni Lal, r/o Village Alhi, P.O. Naloh, Tehsil Sihunta, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-*cum*-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of her birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Durgi Devi was born on 06-06-1981, but the registration of her birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 27th day of April, 2026.

Seal. Sd/-

Sub-Divisional Magistrate,
Bhattiyat At Chowari, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:

Chanchla Devi *alias* Tento Devi d/o Sh. Sukhan Ram, r/o Village Dhadu, P.O. Malunda, Tehsil Bhattiyat, District Chamba (H.P.).

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Smt. Chanchla Devi *alias* Tento Devi d/o Sh. Sukhan Ram, r/o Village Dhadu, P.O. Malunda, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-*cum*-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of her birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Chanchla Devi *alias* Tento Devi was born on 01-07-1973, but the registration of her birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 21st day of April, 2026.

Seal.

Sd/-
Sub-Divisional Magistrate,
Bhattiyat At Chowari, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:

Raj Kumar s/o Sh. Hari Chand, r/o Village Saila, P.O. Banet, Tehsil Bhattiyat, District Chamba (H.P.).

Versus

General Public

Proclamation for the delayed death registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Sh. Raj Kumar s/o Sh. Hari Chand, r/o Village Saila, P.O. Banet, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-*cum*-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of the death of his mother Omkar Devi in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that said Omkar Devi has been expired on 07-06-2013, but the registration of her death could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid death is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 21st day of April, 2026.

Seal. Sd/-

Sub-Divisional Magistrate,
Bhattiyat At Chowari, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:

Ramesh Kumar s/o Sh. Manda Ram, r/o Village Madiya Di Dhar, P.O. Sahla, Tehsil Sihunta, District Chamba (H.P.).

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969

Whereas, an application of Sh. Ramesh Kumar s/o Sh. Manda Ram, r/o Village Madiya Di Dhar, P.O. Sahla, Tehsil Sihunta, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-*cum*-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of his birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Ramesh Kumar was born on 10-05-1967, but the registration of his birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 21st day of April, 2026.

Seal. Sd/-
Sub-Divisional Magistrate,
Bhattiyat At Chowari, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:

Guddi Devi d/o Sh. Gheplo, r/o Village Narola, P.O. Ghatasani Pul, Tehsil Bhattiyat, District Chamba (H.P.).

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Guddi Devi d/o Sh. Gheplo, r/o Village Narola, P.O. Ghatasani Pul, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-*cum*-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of her birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that said Guddi Devi was born on 05-01-1968, but the registration of her birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection for relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 27th day of April, 2026.

Seal. Sd/-
Sub-Divisional Magistrate,
Bhattiyat At Chowari, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:

Tripta Devi d/o Sh. Ameer Chand, r/o Village Chalari, P.O. Raipur, Tehsil Bhattiyat, District Chamba (H.P.).

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Tripta Devi d/o Sh. Ameer Chand, r/o Village Chalari, P.O. Raipur, Tehsil Bhattiyat, District Chamba (H.P) has been received in this office through Additional registrar (Birth & Death)-*cum*-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of her birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that said Tripta Devi was born on 25-04-1960, but the registration of her birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 27th day of April, 2026.

Seal. Sd/-

Sub-Divisional Magistrate,
Bhattiyat At Chowari, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:

Parkash Chand s/o Sh. Dharo, r/o Village Ralvan, P.O. Dhulara, Tehsil Sihunta, District Chamba (H.P.).

Versus

General Public

Proclamation for the delayed death registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Sh. Parkash Chand s/o Sh. Dharo, r/o Village Ralvan, P.O. Dhulara, Tehsil Sihunta, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-*cum*-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of death of his uncle Teekhnu s/o Sh. Neeru in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that said Teekhnu s/o Neeru has been expired on 21-12-2009, but the registration of his death could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid death is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 27th day of April, 2026.

Seal. Sd/-

Sub-Divisional Magistrate,
Bhattiyat At Chowari, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:

Bablu s/o Sh. Mohana Ram, r/o Village Raid, P.O. Awan, Tehsil Bhattiyat, District Chamba (H.P.).

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Sh. Bablu s/o Sh. Mohana Ram, r/o Village Raid, P.O. Awan, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-*cum*-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of his birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that said Sh. Bablu was born on 26-03-1976, but the registration of his birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this day of April, 2026.

Seal. Sd/-

Sub-Divisional Magistrate,
Bhattiyat At Chowari, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:

Madhu Devi d/o Sh. Tulsi Ram, r/o Village Tundi, P.O. Tundi, Tehsil Sihunta, District Chamba (H.P.).

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Madhu Devi d/o Sh. Tulsi Ram, r/o Village Tundi, P.O. Tundi, Tehsil Sihunta, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-*cum*-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of her birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that said Madhu Devi was born on 16-03-1977, but the registration of her birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 9th day of April, 2026.

Seal. Sd/-
Sub-Divisional Magistrate,
Bhattiyat At Chowari, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:

Madan Lal s/o Sh. Gandhi Ram, r/o Village Sarna, P.O. Jatroon, Tehsil Bhattiyat, District Chamba (H.P.).

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Sh. Madan Lal s/o Sh. Gandhi Ram, r/o Village Sarna, P.O. Jatroon, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-*cum*-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of his birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that said Madan Lal was born on 24-03-1971, but the registration of his birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 9th day of April, 2026.

Seal. Sd/-
Sub-Divisional Magistrate,
Bhattiyat At Chowari, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H.P.)

Sh. Anil Kumar s/o Sh. Kishori Lal, resident of Village & P.O. Panjoh, Tehsil & District Chamba (H.P).

And

Smt. Rajni Devi d/o Sh. Chain Lal, resident of Village Danun, P.O. Sundla, Tehsil Salooni, District Chamba, H.P.

Versus

The General Public

Subject.— Notice regarding registration of Marriage under section 15 & 16 of Special of Marriage Act,1954.

Whereas, the above named applicants have made an application before the undersigned under section 15 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) alongwith affidavits and other relevant documents stating therein that they have solemnized their marriage on 28-07-2025 at their place of residences and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Now, therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objections personally or in writing before this court on or before 19-05-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the Court on this 17th April, 2026.

Seal.

Sd/-
(PRIYANSHU KHATI, IAS),
Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).

In the Court of Sh. Anil Kumar Bhardwaj, Marriage Officer-cum**-Sub-Divisional Magistrate Dalhousie, District Chamba (H.P.)**

In the Matter of :

1. Sh. Rakesh Kumar s/o Sh. Amar Nath, r/o Village Sakdeh, P.O. Bagdhar, Tehsil Dalhousie, District Chamba (H.P.) age 29 years.

2. Anjali Thakur d/o Sh. Yugal Kishore, r/o Village Garh, P.O. Chuhan, Tehsil Dalhousie, District Chamba (H.P.) age 30 years . . *Applicants.*

Versus

General Public

Subject.— Application for the Registration of Marriage under section 16 of the Special Marriage Act, 1954.

Sh. Rakesh Kumar and Anjali Thakur have filed an application alongwith an affidavit in the court of undersigned under section 16 of the Special Marriage Act, 1954 stating that they have solemnized their marriage on 03-03-2025 and that they have been living together as husband and wife since then. Hence their marriage may be registered under special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 22nd May, 2026. After that no objection will be entertained and marriage will be registered.

Seal. Sd/-
(ANIL KUMAR BHARDWAJ),
Marriage Officer-cum-*Sub-Divisional Magistrate,*
Dalhousie, District Chamba (H. P.).

In the Court of Tehsildar-cum**-Executive Magistrate, Bharmour, District Chamba (H.P.)**

Sh. Barfi Ram s/o Sh. Chatro Ram, r/o Village Plan, P.O. Badgran, Tehsil & District Chamba (H.P.) . .*Applicant.*

Versus

General Public

Proclamation under order 5 Rule 20 C.P.C. under Section 13(3) of the H.P. Registration of Births and Deaths Act, 1969.

Whereas, Sh. Barfi Ram s/o Sh. Chatro Ram, r/o Village Plan, P.O. Badgran, Tehsil & District Chamba (H.P.) has filed affidavit for registration of Delayed Birth/Death of his/her son *i.e.* 20-01-2011 for further entry in the records of Gram Panchayat Badgran, development block Bharmour. It has been stated in the application that due to some unavoidable circumstances birth / deathcould not be registered well in time.

Sl. No.	Name	Date of Birth
1.	Sh. Ankush Thakur s/o Sh. Barfi Ram	20-01-2011

Hence, this proclamation is issued to the General Public, that if they have any objection/ claim regarding the registration of birth/death of above named in records of concerned Gram Panchayat Badgran may file their claim/objection on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued under my hand & seal today on this day of , 2026.

Seal. Sd/-
Tehsildar-cum-*Executive Magistrate,*
Bharmour, Distt. Chamba (H.P.).

In the Court of Tehsildar-cum**-Executive Magistrate, Bharmour, District Chamba (H.P.)**

Sh. Vijay Kumar s/o Sh. Bhagi, r/o Village Badgran, P.O. Badgran, Tehsil & District Chamba (H.P.) . .*Applicant.*

Versus

General Public

Proclamation under order 5 Rule 20 C.P.C. under Section 13(3) of the H.P. Registration of Births and Deaths Act, 1969.

Whereas, Sh. Vijay Kumar s/o Sh. Bhagi, r/o Village Badgran, P.O. Badgran, Tehsil & District Chamba (H.P.) has filed affidavit for registration of Delayed Birth/Death of his/her son *i.e.* 17-06-2011 for further entry in the records of Gram Panchayat Badgran, development block Bharmour. It has been stated in the application that due to some unavoidable circumstances birth/ Death could not be registered well in time.

Sl. No.	Name	Date of Birth
1.	Sh. Ishant s/o Sh. Vijay Kumar	17-06-2011

Hence, this proclamation is issued to the General Public, that if they have any objection/ claim regarding the registration of birth/death of above named in records of concerned Gram Panchayat Badgran may file their claim/objection on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued under my hand & seal today on this day of , 2026.

Seal. Sd/-
Tehsildar-cum-*Executive Magistrate,*
Bharmour, Distt. Chamba (H.P.).

ब अदालत श्री अभिराय सिंह ठाकुर, तहसीलदार एवं सहायक कलेक्टर प्रथम श्रेणी, सलूणी, जिला चम्बा, हिमाचल प्रदेश

श्री मुश्ताक पुत्र श्री अजीज, निवासी गांव झंडूर, परगना भान्द्ल, तहसील सलूणी, जिला चम्बा (हि0प्र0) .. वादी।

बनाम

आम जनता .. प्रतिवादी।

उनवान मुकद्दमा.––हिमाचल प्रदेश भू–राजस्व अधिनियम, 1954 की धारा 38(a) के अन्तर्गत राजस्व रिकॉर्ड में नाम दुरुस्ती।

श्री मुश्ताक पुत्र श्री अजीज, निवासी गांव झंडूर, परगना भान्द्ल, तहसील सलूणी, जिला चम्बा (हि0प्र0)

ने अदालत हजा में सशपथ प्रार्थना–पत्र दायर किया है कि उसका सही नाम हिमाचली प्रमाण–पत्र, पेन कार्ड व अन्य दस्तावेजों में मुश्ताक दर्ज है जबकि राजस्व रिकॉर्ड अर्थात् मुहाल जलाड़ी की जमाबंदी वर्ष 2021–22 के खाता 28 / 28 में उसका नाम मुहमद मुश्ताक दर्ज है, जो सही न है। प्रार्थी ने उपरोक्त नाम की दुरुस्ती करवाने बारे अनुरोध किया है।

अतः उपरोक्त नाम की दुरुस्ती बारे सर्वसाधारण व आम जनता को इस राजपत्र इश्तहार व मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम दुरुस्ती बारे कोई उजर / एतराज है तो उजरकर्ता दिनांक 23–05–2026 को प्रातः 10.00 बजे इस मुकद्दमा की पैरवी हेतु व्यक्तिगत रूप से अथवा किसी अधिकृत एजैन्ट के माध्यम से या किसी अधिवक्ता के माध्यम से इस न्यायालय में उपस्थित होकर उजर पेश कर सकता है। गैरहाजिरी की सूरत में नाम की दुरुस्ती करने हेतु आदेश पारित कर दिये जाएंगे एवं तारीख पेशी अर्थात् 23–05–2026 के बाद कोई भी उजर / एतराज विचारणीय न होगा।

आज दिनांक 21–04–2026 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक कलेक्टर प्रथम श्रेणी,
सलूणी, जिला चम्बा (हि0प्र0)।

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ब अदालत श्री विकास शर्मा, हि0प्र0से0, उप–मण्डल दण्डाधिकारी, भरमौर, जिला चम्बा (हि0प्र0)

तारीख पेशी : 23–05–2026

श्री दीपा राम पुत्र श्री रावण राम, निवासी गांव कुठार, डा0 बडग्रां, तहसील भरमौर, जिला चम्बा (हि0प्र0)।

बनाम

सरकार हिमाचल प्रदेश

उनवान मुकद्दमा.––जन्म एवं मृत्यु पंजीकरण (Birth and Death Registration).

जैसा कि श्री दीपा राम पुत्र श्री रावण राम, निवासी गांव कुठार, डा0 बडग्रां, तहसील भरमौर, जिला चम्बा (हि0प्र0) ने ग्राम पंचायत बडग्रां, विकास खण्ड भरमौर में अपने जन्म पंजीकरण (जन्म तिथि 21–04–1969) दर्ज करवाने हेतु अधोहस्ताक्षरी के समक्ष प्रार्थना–पत्र प्रस्तुत किया है। अगर उक्त जन्म पंजीकरण से सम्बन्धित किसी व्यक्ति विशेष या आम जनता को किसी प्रकार का उजर / एतराज हो तो वह दिनांक 25–05–2026 को प्रातः 11.00 बजे हाजिर अदालत होकर अपना उजर / एतराज पेश करे। उजर / एतराज पेश न होने की सूरत में कार्यवाही एकतरफा अमल में लाई जाएगी।

आज दिनांक 23–04–2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
(विकास शर्मा, हि0प्र0से0),
उप–मण्डल दण्डाधिकारी,
भरमौर, जिला चम्बा (हि0प्र0)।

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ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, फतेहपुर, जिला कांगड़ा (हि0प्र0)

श्रीमती सुदेव कुमारी पुत्री श्री धर्म चन्द, निवासी गांव वाडी, डा0 धमेटा, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0) हाल पत्नी श्री सुखदेव सिंह पुत्र रफलू राम, गांव व डा0 व उप–तहसील रे, जिला कांगड़ा (हि0प्र0) .. प्रार्थिया।

बनाम

आम जनता .. फरीकदोयम।

प्रार्थना–पत्र जेर धारा 13(3) जन्म एवं मृत्यु रजिस्ट्रेशन अधिनियम, 1969 के अन्तर्गत ग्राम पंचायत लोहारा में जन्म पंजीकरण करने बारे।

प्रार्थिया श्रीमती सुदेव कुमारी पुत्री धर्म चन्द, निवासी गांव वाडी, डा0 धमेटा, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0) ने अदालत हजा में एक प्रार्थना–पत्र बाबत ग्राम पंचायत लोहारा के जन्म रजिस्टर में जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत अपनी जन्म तिथि दर्ज करने बारे गुजारा है। प्रार्थिया ने निवेदन किया है कि उसकी जन्म तिथि 28–05–1957 है परन्तु ग्राम पंचायत वाडी के जन्म एवं मृत्यु रजिस्टर में जन्म तिथि नियमानुसार समय पर पंजीकृत नहीं करवाई गई है। इसलिए अब ग्रांम पंचायत वाडी को पंजीकरण करने के आदेश दिये जायें।

अतः सर्वसाधारण को इस इश्तहार के माध्यम से सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया उक्त की जन्म तिथि पंजीकरण करने बारे कोई उजर व एतराज हो तो वह दिनांक 12–05–2026 को प्रातः 10.00 बजे असालतन व वकालतन हाजिर होकर अपना उजर व एतराज लिखित रूप में पेश करे। अन्यथा प्रार्थिया की जन्म तिथि 28–05–1957 को पंजीकृत करने बारे नियमानुसार आदेश पारित कर दिए जाएंगे। इसके उपरान्त कोई भी उजर व एतराज काबिले समायत ना होगा ।

आज दिनांक 21–04–2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0)।

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ब अदालत श्री दीपक शर्मा, सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार फतेहपुर, जिला कांगड़ा (हि0प्र0)

श्रीमती आशा रानी पुत्री स्व0 श्री शंकर पुत्र जैशी, निवासी गांव गदरोली, हाल पत्नी श्री दुनी चन्द, निवासी गांव झलाल, डा0 पोलियां, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0) .. प्रार्थिया।

बनाम

आम जनता .. फरीकदोयम।

प्रार्थना–पत्र जेर धारा 38(2) नाम दुरुस्ती हिमाचल प्रदेश भू–राजस्व अधिनियम, 1954 के अन्तर्गत करने बारे।

श्रीमती आशा रानी पुत्री स्व0 श्री शंकर पुत्र जैशी, निवासी गांव गदरोली, हाल पत्नी श्री दुनी चन्द निवासी गांव झलाल, डा0 पोलियां, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0) ने अदालत हजा में एक प्रार्थना पत्र बाबत नाम दुरुस्ती हेतु गुजारा है कि प्रार्थिया का नाम महाल गदरोली के राजस्व रिकार्ड में आशा रानी पुत्री शंकर दर्ज है। परन्तु शादी के पश्चात् नाम बदलने के कारण आधार कार्ड, पैन कार्ड व ग्राम पंचायत

रिकार्ड में राज कुमारी पत्नी श्री दुनी चन्द दर्ज हैं। प्रार्थना–पत्र के अनुसार आशा रानी व राज कुमारी दोनों एक ही व्यक्ति के नाम हैं अतः प्रार्थिया महाल गदरोली के राजस्व कागजात में अपना नाम आशा रानी के बजाए आशा रानी उर्फ राज कुमारी पुत्री शंकर दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार के माध्यम से सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थिया के नाम को महाल हजा में दुरुस्त करने बारा कोई उजर व एतराज हो तो वह दिनांक 12–05–26 को प्रातः 10.00 बजे असालतन व वकालतन हाजिर होकर अपना उजर व एतराज लिखित रूप में पेश करें। अन्यथा प्रार्थिया का नाम महाल गदरोली के राजस्व रिकार्ड में आशा रानी उर्फ राज कुमारी पुत्री शंकर दर्ज दुरुस्त करने बारे आदेश पारित कर दिए जाएंगे। इसके उपरान्त कोई भी उजर व एतराज समायत न होगा।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी तहसीलदार,
तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0)।

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In the Court of Naib-Tehsildar-cum**-Executive Magistrate, Raja Ka Talab, District Kangra (H.P.)**

File No. /TEH/2026 Date of Institution : 28-02-2026 Case Titled : Correction of name

Radhe Sham Lal s/o Uttam Chand, r/o Village Chachrehar, P.O. Chattar, Sub-Teshil Raja ka Talab, District Kangra (H.P.) . . *Applicant.*

Versus

The General Public . . *Respondent.*

Notice of the General Public

Whereas, Radhe Sham Lal s/o Uttam Chand, r/o Village Chachrehar, P.O. Chattar, Sub-Teshil Raja ka Talab, District Kangra (H.P.) has filled an application before the undersigned in which he has stated that his correct name according to Gram Panchayat record, Aadhar Card, Bank record, Mark List etc. is Radhe Shyam Lal s/o Uttam Chand but due to clerical mistake his name has been wrongly entered in Revenue record of Mohal Chachrehar Patwar Circle Chhattar bearing Khata No. 51 & 52.

The enquiry of the application filed by the applicant was conducted through field revenue agencies and after receiving report from the field revenue agencies, it has been observed that the applicant's correct name is Radhe Sham Lal s/o Uttam Chand but the name of the applicant is recorded in revenue record as Radhe Shyam s/o Uttam Chand.

Now, therefore, in pursuance of Section 38 of H.P. Land Revenue Act, 1954, proclamation is hereby issued to the General public concerned that objection in this regard for correction of the name of Radhe Sham Lal s/o Uttam Chand shall be heard by the undersigned on 14-05-2026 in his court at Raja Ka Talab. Any person having any objection to make in the matter may due so on the said date and place in person or through legal practitioner or through recognised agent. In case of non-appearance proceedings will be taken *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 17-04-2026.

Seal. Sd/-
Naib-Tehsildar-cum-*Executive Magistrate,*
Raja Ka Talab, District Kangra (H.P.).

Before the District Registrar (Marriages)-cum-**Additional Deputy Commissioner, Kullu, District Kullu (H.P.)**

1. Sh. Devashish s/o Sh. Prem Lal, r/o Village Banjer (Kalehali), P.O. Bhunter, Tehsil Bhunter, Distt. Kullu, H.P.

2. Smt. Promila d/o Sh. Devi Singh, r/o Ghari, P.O. Chimrat, Tehsil Udaipur, District Lahul and Spiti, H.P.

Versus

General Public

Subject.—Regarding Registration of Marriage u/s 8(3) of the H.P. Registration of Marriage Act, 1996.

Sh. Devashish s/o Sh. Prem Lal, r/o Villgae Banjer (Kalehali), P.O. Bhunter, Tehsil Bhunter, Distt. Kullu, H.P. & Smt. Promila d/o Sh. Devi Singh, r/o Ghari, P.O. Chimrat, Tehsil Udaipur, District Lahul and Spiti, H.P. have filed an application alongwith the affidavits in the office of undersigned stating therein that they have solemnized their marriage on 03-10-2025, but marriage has not been found entered in the records of Registrar of Marriage, Gram Panchayat Kalehali, in Tehsil Bhunter, District Kullu, H.P.

Therefore, objections are hereby invited from the general public through this notice, that if anyone has any objection regarding the registration of this marriage, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 09th April, 2026.

Seal.

Sd/-
(ASHWANI KUMAR),
District Registrar (Marriages)-cum-*ADC, Kullu, District Kullu (H.P.).*

In the Court of Special Marriage Officer-cum-**Sub-Divisional Magistrate, Manali, District Kullu (H.P.)**

1. Bayye Trustee Abhilash s/o Sh. Bayye Dharmaiah James, r/o 11-06-52/2/1 Karunadhara Gandhi, Nagar-2 A/p, Village Shaminala, P.O. Jagatsukh, Tehsil Manali, District Kullu, H.P.

2. Abigail Abraham d/o Sh. Rojes Abraham, r/o H. No. 58, Ward No. 4, Lady Willingdon Hospital, Manali, Tehsil Manali, District Kullu, H.P.

Versus

General Public . . *Respondent.*

Subject.—Notice under Special Marriage Act.

Sh. Bayye Trustee Abhilash s/o Sh. Bayye Dharmaiah James, r/o 11-06-52/2/1 Karunadhara Gandhi, Nagar-2 A/p, Village Shaminala, P.O. Jagatsukh, Tehsil Manali, District Kullu, H.P. and Ms. Abigail Abraham d/o Sh. Rojes Abraham, r/o H. No. 58, Ward No. 4, Lady Willingdon Hospital, Manali, Tehsil Manali, District Kullu, H.P. have filed an application alongwith the affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 25-02-2026 and requested to register the same under Special Marriage Act, before taking further action in the said application, objection from the general public are invited for the registration of this marriage through this notice that if anyone has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal on the court today on 7th April, 2026.

Seal. Sd/-

(GUNJEET SINGH CHEEMA),
Marriage Officer-cum-SDM,
Manali, District Kullu (H.P.).

In the Court of Special Marriage Officer-cum-**Sub-Divisional Magistrate,**
Manali, District Kullu (H.P.)

1. Vishwajeet Kashinath Mangal s/o Sh. Kashinath Krishna Mangal, r/o Plot No. 20, Vasantrao Bagal Road, Opp Kalamba Jail quarters chavan Colony Kalamba, P.O. Kalamba, Distt. Kohlapur Maharashtra A/p, Hotel Delfryn Log hurts area Manali, P.O. & Tehsil Manali, District Kullu, H.P.

2. Rinky Das d/o Sh. Bipul Das, r/o 8 Mile Nepali Kundli Sadiya, P.O. Kundil Sadiya, District Tinsukia Assam 786 158.

Versus

General Public . . *Respondent.*

Subject.—Notice under Special Marriage Act.

Vishwajeet Kashinath Mangal s/o Sh. Kashinath Krishna MAngal, r/o Plot No. 20, Vasantrao Bagal Road, Opp Kalamba Jail quarters chavan Colony Kalamba, P.O. Kalamba, Distt. Kohlapur Maharashtra A/p Hotel Delfryn Log husts area Manali, P.O. & Tehsil Manali, District Kullu, H.P. and Ms. Rinky Das d/o Sh. Bipul Das, r/o 8 Mile Nepali Kundil Sadiya, P.O. Kundil Sadiya, District Tinsukia Assam 786 158 have filed and application alongwith the affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 25-02-2026 and requested to registered the same under Special Marriage Act, before taking further action in the said application, objection from the general public are invited for the registration of this marriage through this notice, that if anyone has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal on the court today on 7th April, 2026.

Seal. Sd/-
(GUNJEET SINGH CHEEMA),
Marriage Officer-cum-SDM,
Manali, District Kullu (H.P.).

In the Court of Marriage Officer-cum**-Sub-Divisional Magistrate, Sadar, District Mandi, H. P.**

In the matter of :—

1. Sh. Dushyant Dhawan s/o Sh. Ravinder Kumar Dhawan, r/o H. No. 681, Jawahar Nagar Mandi, Near Agriculture Colony, P.O. Khaliyar, Tehsil Sadar, Distt. Mandi, H.P.

2. Smt. Shreya Mandyal d/o Sh. Rajender Kumar Mandyal, r/o H. No. 82/2, Purani Mandi, P.O. Purani Mandi, Tehsil Sadar, Distt. Mandi, H.P. . . *Applicants.*

Versus

General Public

Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act, 1954.

Sh. Dushyant Dhawan s/o Sh. Ravinder Kumar Dhawan, r/o H.No. 681, Jawahar Nagar Mandi, Near Agriculture Colony, P.O. Khaliyar, Tehsil Sadar, Distt. Mandi, H.P. and Smt. Shreya Mandyal d/o Sh. Rajender Kumar Mandyal, r/o H.No. 82/2, Purani Mandi, P.O. Purani Mandi, Tehsil Sadar, District Mandi, H.P. at present wife of Sh. Dushyant Dhawan s/o Sh. Ravinder Kumar Dhawan, r/o H. No. 681 Jawahar Ngar Mandi Near Agriculture Colony, P.O. Khaliyar, Tehsil Sadar, Distt. Mandi, H.P. have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 18-04-2025 according Hindu rites and customs at Vipasha Sadan & Beas Sadan Bhiuli, Distt. Mandi, H.P. and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 15-05-2026 after that no objection will be entertained and marriage will be registered.

Issued today on 16th day of April, 2026 under my hand and seal of the court.

Seal. Sd/-
Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sundernagar, District Mandi (H. P.)

In the matter of :

1. Sh. Lekh Ram s/o Sh. Nokhu Ram, r/o Village Tarot, P.O. Kanaid, Tehsil Sundernagar, Distt. Mandi, H.P. (Age-57 years).

2. Smt. Vidya Devi d/o Sh. Sansaru Ram, r/o Village & P.O. Mahadev, Tehsil Sundernagar, District Mandi, H.P. (Age 55 years) (at present w/o Sh. Lekh Ram s/o Sh. Nokhu Ram, r/o Village Tarot, P.O. Kanaid, Tehsil Sundernagar, Distt. Mandi (H.P.) . . *Applicants.*

Versus

General Public . . *Respondent.*

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act.

Sh. Lekh Ram and Vidya Devi have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage according to Hindu Rites and Ceremonies on dated 05-02-1995 and they are living together as husband and wife since then, hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 16-05-2026 after that no objection will be entertained and marriage will be registered.

Issued today on 17-04-2026 under my hand and seal of the court.

Seal. Sd/-
Marriage Officer-SDM,
Sundernagar, District Mandi (H.P.).

ब अदालत कार्याकारी दण्डाधिकारी, तहसील धर्मपुर, जिला मण्डी (हि0प्र0)

मिसल नं0	तारीख मजरूआ	पेशी दिनांक
03 / 2026	08—04—2026	15—05—2026

मुकद्दमा शीर्षक :

श्रीमती कौशल्या देवी पुत्री स्व0 बजीरा पत्नी सोहन सिंह, निवासी मझैर, डाकघर चोलगढ़, तहसील धर्मपुर, जिला मण्डी, हि0प्र0 . . प्रार्थिया।

बनाम

आम जनता ..... प्रत्याथीगण।

प्रार्थना–पत्र बराये जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

उपरोक्त विषय के सन्दर्भ में श्रीमती कौशल्या देवी पुत्री स्व0 बजीरा पत्नी सोहन सिंह, निवासी मझैर, डाकघर चोलगढ़, तहसील धर्मपुर, जिला मण्डी, हि0प्र0 ने एक प्रार्थना–पत्र मय Addl- District Registrar Birth & Death Mandi का पत्र ब्यान हल्फी व अप्राप्यता प्रमाण–पत्र स्थानीय पंजियक / नकल परिवार रजिस्टर कमलाह प्रस्तुत किया है के अनुसार प्रार्थिया की जन्म तिथि 26–01–1954 दर्ज है जोकि सही है लेकिन ग्राम पंचायत कमलाह के रिकॉर्ड में दर्ज नहीं है अब प्रार्थिया अपनी जन्म तिथि 26–01–1954 ग्राम पंचायत मे दर्ज कराना चाहती है।

अतः इस इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि उपरोक्त जन्म तिथि 26–01–1954 को दर्ज करने बारे कोई उजर / एतराज हो तो वह असालतन / वकालतन दिनांक 12–05–2026 को प्रातः 10.00 बजे या इससे पूर्व इस अदालत में उपस्थित होकर अपना उजर / एतराज पेश कर सकता है अन्यथा उपस्थिति की अवस्था में अथोस्थित आदेश पारित कर दिए जाएंगे।

आज दिनांक 08–04–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी, धर्मपुर,
जिला मण्डी (हि0प्र0)।

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ब अदालत सहायक समाहर्ता द्वितीय वर्ग, सरकाघाट, जिला मण्डी, हिमाचल प्रदेश

मिसल नं0 807628 / 2025 तारीख दायर दावा : 02–11–2025 अग्रिम तारीख पेशी : 12–12–2026

श्री प्रेम लाल सुपुत्र श्री सुभिया, निवासी मनवाल, तहसील सरकाघाट, जिला मण्डी, हि0प्र0
..... प्रार्थी।

बनाम

1. श्री राकेश कुमार सुपुत्र श्री रूप लाल, 2. श्री राजेन्द्र कुमार सुपुत्र श्री रतन लाल, 3. श्री जुल्मी देवी पत्नी श्री जगदीश चन्द, 4. श्रीमती नीलम देवी सुपुत्री कश्मीरा देवी, 5. श्रीमती सुमना देवी सुपुत्री श्रीमती कश्मीरा देवी, 6. श्रीमती कश्मीरा देवी पत्नी श्री रतन लाल, 7. श्रीमती आकांक्षा देवी पत्नी श्री रणजीत सिंह, 8. श्रीमती कल्पना देवी पत्नी श्री संजीव समस्त निवासी रेरू, तहसील सरकाघाट, जिला मण्डी,
..... प्रत्यार्थीगण।

दरख्वास्त बगर्ज तकसीम दावा खाता खतौनी नं0 79 / 87, खसरा नम्बर कित्ता 10, रकबा तादादी 00–62–17 हैक्टेयर, मुहाल फहतेपुर, तहसील सरकाघाट, जिला मण्डी, हिमाचल प्रदेश।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में मुहाल फतेहपुर, तहसील सरकाघाट, जिला मण्डी, हिमाचल प्रदेश के खाता खतौनी नं0 79 / 87, खसरा नम्बर कित्ता 10, रकबा तादादी कित्ता 10 हैक्टेयर, मुहाल फहतेपुर की तकसीम करवाने हेतु दरख्वास्त गुजारी है। प्रतिवादी 1, 24, 6, 7 को कई बार समन जारी किये, लेकिन उन्हें समनों की तामील नहीं हो पा रही है।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार राजपत्र हिमाचल प्रदेश द्वारा सूचित किया जाता है कि यदि किसी को इस तकसीम बारा कोई उजर / एतराज हो तो वह असालतन या वकालतन

अदालत अधोहस्ताक्षरी दिनांक 12–05–2026 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। अन्यथा गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके मौका तकसीम करने के आदेश दे दिए जाएंगे।

आज दिनांक 09–04–2026 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील सरकाघाट, जिला मण्डी (हि0प्र0)।

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ब अदालत सहायक समाहर्ता द्वितीय वर्ग, सरकाघाट, जिला मण्डी, हिमाचल प्रदेश

मिसल नं0 09 / pnt / 2024 तारीख दायर दावा : 24–10–2024 अग्रिम तारीख पेशी : 12–05–2026

श्री विजय कुमार सुपुत्र श्री ओम प्रकाश निवासी भल्याना, तहसील सरकाघाट, जिला मण्डी, हि0प्र0 प्रार्थी।

बनाम

1. श्री सुरेश कुमार सुपुत्र श्री हंस राज, 2. श्रीमती गंगी देवी विधवा हंस राज, 3. खेम चन्द पुत्र महन्तु, 4. श्रीमती शकुन्तला देवी पुत्री हंस राज समस्त निवासी भल्याना, तहसील सरकाघाट, जिला मण्डी, हि0प्र0 व विमलदीप सुपुत्री श्री हंस राम व शाहिल सुपुत्री श्री हंस राम व शाहिल सुपुत्र श्री सुरेश कुमार (Performa Respondent) प्रत्यार्थीगण।

दरख्वास्त बगर्ज तकसीम दावा खाता खतौनी नं0 23 / 23, खसरा नम्बर कित्ता 39, रकबा तादादी 03–82–97 हैक्टेयर, मुहाल भल्याना, तहसील सरकाघाट, जिला मण्डी, हिमाचल प्रदेश।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में मुहाल भल्याना, तहसील सरकाघाट, जिला मण्डी, हिमाचल प्रदेश के खाता खतौनी नं0 23 / 23, खसरा नम्बर कित्ता 39, रकबा तादादी कित्ता 03–82–97 हैक्टेयर, मुहाल भल्याना की तकसीम करवाने हेतु दरख्वास्त गुजारी है। प्रतिवादी विमलदीप सुपुत्री श्री हंस राम व शहिल सुपुत्र श्री सुरेश कुमार को कई बार समन जारी किये, लेकिन उन्हें समनों की तामील नहीं हो पा रही है।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार राजपत्र हिमाचल प्रदेश द्वारा सूचित किया जाता है कि यदि किसी को इस तकसीम बारा कोई उजर / एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी दिनांक 12–05–2026 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। अन्यथा गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके मौका तकसीम करने के आदेश दे दिए जाएंगे।

आज दिनांक 09–04–2026 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील सरकाघाट, जिला मण्डी (हि0प्र0)।

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Before Sh. Ravinder Kumar Sisodiya Executive Magistrate, Paonta Sahib, District Sirmaur, Himachal Pradesh

In the matter of :

Shri Rajan Singh s/o Sh. Amar Singh, r/o Village Kishanpura, P.O. Ganguwala Jamniwala, G.P. Bhatawali, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh

Versus

General Public

Subject.—Regarding delayed Registration of Birth and death under section 13 (3) of Birth and Death Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, an application of Shri Rajan Singh s/o Sh. Amar Singh, r/o Village Kishanpura, P.O. Ganguwala Jamniwala, G.P. Bhatawali, under section 13 (3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rule, 2003 alongwith affidavit and other relevant documents has been received in this office from the office of District Registrar (Birth & Death)-cum-chief Medical Officer, District Sirmaur at Nahan, H.P. *vide* their office letter no. HFW-N/ST/B&D/Delayed Cases/2025-198 dated 08-04-2025 for entering his name and date of birth *i.e.* 22-11-1981 in the birth and death register of G.P. Bhatawali, Distt. Sirmaur H.P. which could not earlier registered in the relevant register of G.P. Bhatawali, Distt. Sirmaur H.P.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Shri Rajan Singh s/o Sh. Amar Singh, r/o Village Kishanpura, P.O. Ganguwala Jamniwala, G.P. Bhatawali, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh may submit their objection in writing or appear in person in this court on or before 19-05-2026 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 18th day of April, 2026.

Sd/-

Seal. (RAVINDER KUMAR SISODIYA),
Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्रीमती परवारी देवी पुत्री श्री कुन्दन लाल, निवासी गांव नागल सकेती, डा0 मोगीनन्द, ग्राम पंचायत काला–अम्ब नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0)

बनाम

आम जनता

अदालती इश्तहार / नोटिस

प्रार्थिया श्रीमती परवारी देवी पुत्री श्री कुन्दन लाल, निवासी गांव नागल सकेती, डा0 मोगीनन्द, ग्राम पंचायत काला–अम्ब नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) / मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-16228, दिनांक 27–03–2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु ग्राम पंचायत काला अम्ब नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) प्रति विद्यालय त्याग–पत्र, प्रति परिवार रजिस्ट्रार, प्रति हिमाचली प्रमाण–पत्र एवं अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि उसकी जन्म तिथि 02–04–1978 है, जिसे वह एवं उसका परिवार अज्ञानतावश ग्राम पंचायत काला अम्ब तहसील नाहन में दर्ज न करवा सके। अब वह अपनी जन्म तिथि ग्राम पंचायत काला अम्ब, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार / नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 20–05–2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती परवारी देवी पुत्री श्री कुन्दन लाल एवं श्रीमती सावित्री देवी की जन्म तिथि 20–04–1978 ग्राम पंचायत काला अम्ब, नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे

आज दिनांक 20–04–2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

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In the Court of Shri Raman Kumar Sharma, H. P.A.S., Marriage Officer-cum**- Sub-Divisional Magistrate, Kafota, District Sirmaur, Himachal Pradesh**

In the matter of :

1. Rohit s/o Late Sh. Puran Chand, r/o Village Barwas, P.O. & Tehsil Kamrau, District Sirmaur (H.P.).

2. Neelam Chauhan d/o Sh. Daya Ram, r/o village & P.O. Hallan, Tehsil Shillai, District Sirmaur (H.P.).

Versus

General Public

Subject.— Proclamation for registration of marriage under Section 15 of Special Marriage Act, 1954.

Sh. Rohit and Neelam Chauhan have filed an application on 18-04-2026 alongwith affidavits in this court of undersignd under Section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 12-03-2026 and they have been living as husband and wife since then. Hence their marriage may be registered under the Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this Court on or before 22-05-2026. the objection recived after 22-05-2026 will not be entertained and marriage will be registered accordingly.

Issued today on 21-04-2026 under my hand and seal of the Court.

sd/-

Seal. (SH. RAMAN KUMAR SHARMA HAS),
Marriage Officer-cum-*Sub Divisional Magistrate,*
Kafota, District Sirmaur, Himachal Pradesh.

ब अदालत श्री विनोद कुमार, कार्यकारी दण्डाधिकारी, तहसील नौहराधार, जिला सिरमौर (हि0प्र0)

श्री ओम प्रकाश पुत्र श्री लच्छीराम, निवासी चौरास–टारना, डाकघर देवना, तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

उपरोक्त प्रार्थना–पत्र श्री ओम प्रकाश पुत्र श्री लच्छीराम, निवासी चौरास–टारना, डाकघर देवना, तहसील नौहराधार, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके प्रार्थना की है कि उसकी जन्म तिथि 11–12–1979 है और उसे ग्राम पंचायत देवना के रिकार्ड में दर्ज नहीं करवाया गया है। जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 18–05–2026 से पूर्व इस अदालत में किसी भी कार्य दिवस में प्रस्तुत करें, बसूरत दीगर ओम प्रकाश की जन्म तिथि को दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 17–04–2026 को हमारे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

ब अदालत श्री विनोद कुमार, कार्यकारी दण्डाधिकारी, तहसील नौहराधार, जिला सिरमौर (हि0प्र0)

श्री लेख राम शर्मा पुत्र श्री केवल राम, निवासी व डाकघर भाटन भूजोण्ड, तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

उपरोक्त प्रार्थना–पत्र श्री लेख राम शर्मा पुत्र श्री केवल राम, निवासी व डाकघर भाटन भूजोण्ड, तहसील नौहराधार, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969

के अन्तर्गत प्रस्तुत करके प्रार्थना की है कि उसकी जन्म तिथि 15–09–1958 है और उसे ग्राम पंचायत भाटन भूजोण्ड के रिकार्ड में दर्ज नहीं करवाया गया है। जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 18–05–2026 से पूर्व इस अदालत में किसी भी कार्य दिवस में प्रस्तुत करें, बसूरत दीगर लेख राम शर्मा की जन्म तिथि को दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 17–04–2026 को हमारे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

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In the Court of Sh. Ravinder Singh, Executive Magistrate, Paonta Sahib, District Sirmaur, Himachal Pradesh

In the matter of :

Nikku s/o Sh. Aalam, r/o Village Challuwala, P.O. Nihalgarh, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.—Application for correction of name and date of birth applicant in his Aadhar Card

Whereas, Nikku s/o Sh. Aalam, r/o Village Challuwala, P.O. Nihalgarh, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh has filed an application alongwith copy an affidavit in the court of the undersigned for updation of his name and date of birth as Nikku and 01-07-1973 respctively in place of Nek Mohhamed and 01-04-1973 in his aadhar card.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding updation of name and date of birth of applicant as Nikku and 01-07-1973 respectively in place of Nek Mohhamed and 01-04-1973 in his aadhar card then they should appear before the court of undersigned on or before 22-05-2026 either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 22-04-2026.

Sd/-
Seal. SH. RAVINDER SINGH,
Naib Tehsildar-cum-*Executive Magistrate*,
Paonta Sahib, District Sirmaur (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन,
जिला सिरमौर (हि0प्र0)

श्रीमती शकुन्तला देवी पत्नी स्व0 श्री राकेश कुमार, निवासी गांव महरार, डा0 गिरिनगर, सब–तहसील माजरा, जिला सिरमौर (हि0प्र0) Address of place of Death.—Village Talon(Jangla Bhood), Pani Tanki, Nahan Gram Panchayat Sen Ki Ser, Tehsil Nahan,District Sirmaur, Himachal Pradesh.

बनाम

आम जनता

अदालती इश्तहार / नोटिस

प्रार्थिया श्रीमती शकुन्तला देवी पत्नी स्व0 श्री राकेश कुमार, निवासी गांव महरार, डा0 गिरिनगर, सब–तहसील माजरा, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) / मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-15735, दिनांक 17–03–2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु ग्राम पंचायत पड़दूनी विकास खण्ड पांवटा साहिब, जिला सिरमौर (हि0प्र0) अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु नगर परिषद नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) प्रति परिवार रजिस्ट्रार, एवं अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि उसकी पुत्री मधुबाला की मृत्यु 15–06–2024 को हुई है, जिसे वह एवं उसका परिवार अज्ञानतावश ग्राम पंचायत सैन की सैर, तहसील नाहन में दर्ज न करवा सके। अब वह अपनी पुत्री मधुबाला की मृत्यु तिथि ग्राम पंचायत सैन की सैर, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार / नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 20–05–2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती शकुन्तला देवी एवं श्री राकेश कुमार की पुत्री मधुबाला की मृत्यु तिथि 15–06–2024 ग्राम पंचायत सैन की सैर तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे

आज दिनांक 20–04–2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

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ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन,
जिला सिरमौर (हि0प्र0)

श्रीमती संगीता देवी पुत्री स्व0 श्री धनीराम, निवासी गांव कोटड़ी, डा0 एवं ग्राम पंचायत नाहन, तहसील नहान, जिला सिरमौर (हि0प्र0)

बनाम

आम जनता

अदालती इश्तहार / नोटिस

प्रार्थिया श्रीमती संगीता देवी पुत्री स्व0 श्री धनीराम, निवासी गांव कोटड़ी, डा0 एवं ग्राम पंचायत नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) / मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-244, दिनांक 08–04–2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु ग्राम पंचायत नाहन तहसील नाहन, जिला सिरमौर (हि0प्र0) प्रति नकल परिवार रजिस्ट्रार एवं अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि उसकी जन्म तिथि 11–09–1972 है, जिसे वह एवं उसका परिवार अज्ञानतावश ग्राम पंचायत नाहन, तहसील नाहन में दर्ज न करवा सके। अब वह अपनी जन्म तिथि ग्राम पंचायत नाहन, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार / नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 20–05–2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती संगीता देवी पुत्री स्व0 श्री धनीराम एवं श्रीमती गोविन्दी देवी की जन्म तिथि 11–09–1972 ग्राम पंचायत नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिए जावेंगे।

आज दिनांक 20–04–2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

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**ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन,
जिला सिरमौर (हि0प्र0)**

श्रीमती सरोज पुत्री श्री हकीमूदीन, निवासी मोहाल पक्का टैंक, नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

अदालती इश्तहार / नोटिस

प्रार्थिया श्रीमती सरोज पुत्री श्री हकीमूदीन, निवासी मोहाल पक्का टैंक, नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) / मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-15341, दिनांक 09–03–2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु नगरपालिका नाहन तहसील नाहन, जिला सिरमौर (हि0प्र0), प्रति हिमाचली प्रमाण–पत्र एवं अन्य कागजात सहित इस अदालत में प्राप्त हुआ है, जिसमें प्रार्थिया ने आवेदन किया है कि उसकी जन्म तिथि 10–01–1972, है जिसे वह एवं उसका परिवार अज्ञानतावश नगरपालिका नाहन, तहसील नाहन में दर्ज न करवा सके। अब वह अपनी जन्म तिथि उक्त नगरपालिका नाहन, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार / नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 20–05–2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती सरोज पुत्री श्री हकीमूदीन एवं श्रीमती बसरीन की जन्म तिथि 10–01–1972, नगरपालिका नहान, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे

आज दिनांक 20–04–2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

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Before Sh. Ravinder Sisodiya, Executive Magistrate, Paonta Sahib, District Sirmaur, Himachal Pradesh

In the matter of :

Shari Rajesh Kumar s/o Sh. Ram Prakash, r/o V.P.O. & G.P. Nihalgarh, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh

Versus

General Public

Subject.—Regarding delayed Registration of Birth and death under section 13 (3) of Birth and Death Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, an application of Shri Rajesh Kumar s/o Sh. Ram Prakash, under section 13 (3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents has been received in this office from the office of District Registrar (Birth & Death)-cum-Chief Medical Officer, District Sirmaur at Nahan, H.P. *vide* their office letter no. HFW-N/ST/B&D/Delayed Cases/2025-13780 dated 04-02-2026 for entering her mother's date of death i.e. 24-11-2024 in the birth and death register of G.P. Nihalgarh, Distt. Sirmaur H.P. which could not earlier registered in the relevant registre of G.P. Nihalgarh, Distt. Sirmaur H.P.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Shari Rajesh Kumar s/o Sh. Ram Prakash, r/o V.P.O. & G.P. Nihalgarh, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh may submit their objection in writing or appear in person in this court on or before 20-05-2026 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 20 day of April, 2026.

Seal. (RAVINDER SISODIYA),
Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).

Before Sh. Ravinder Sisodiya Executive Magistrate, Paonta Sahib,
District Sirmaur, Himachal Pradesh

In the matter of :

Smt. Manju Devi d/o Sh. Chaman Lal, r/o Village Kartarpur, P.O. Rajban, Tehsil Paonta Sahib, (place of Death Village Tokiyon, P.O. & G.P. Sainwala Mubarikpur, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh.

Versus

General Public

Subject.—Regarding delayed Registration of Birth and Death under section 13 (3) of Birth and Death Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, an application of Smt. Manju Devi d/o Sh. Chaman Lal, r/o Village Kartarpur, under section 13 (3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rule, 2003 alongwith affidavit and other relevant documents has been received in this office from the office of District Registrar (Birth & Death)-*cum*-chief Medical Officer, District Sirmaur at Nahan, H.P. *vide* their office letter No. HFW-N/ST/B&D/Delayed Cases/2025-234 dated 08-04-2026 for enterimg her father date of death *i.e.* 09-10-2023 in the birth and death register of G.P. Sainwala Mubarikpur, Distt. Sirmaur H.P. which could not earlier registered in the relevant registre of G.P. Sainwala, Distt. Sirmaur (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Manju Devi d/o Sh. Chaman Lal, r/o Village Kartarpur, P.O. Rajban, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh may submit their objections in writing or appear in person in this court on or before 20-05-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 20th day of April, 2026.

sd/-
Seal. (RAVINDER SISODIYA),
Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).

Before Sh. Ravinder Sisodiya Executive Magistrate, Paonta Sahib,
District Sirmaur, Himachal Pradesh

In the matter of :

Smt. Neeru Devi d/o Sh. Raghuvir Singh, r/o Village Amargarh, P.O. & G.P. Puruwala, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh.

Versus

General Public

Subject.—Regarding delayed Registration of Birth and Death under section 13 (3) of Birth and Death Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, an application of Smt. Neeru Devi d/o Sh. Raghuvir Singh, under section 13 (3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rule, 2003 alongwith affidavit and other relevant documents has been received in this office from the office of District Registrar (Birth & Death)-*cum*-chief Medical Officer, District Sirmaur at Nahan, H.P. *vide* their office letter No. HFW-N/ST/B&D/Delayed Cases/2025-240 dated 08-04-2026 for enterimg her date of birth *i.e.* 09-03-1987 in the birth and death register of G.P. Puruwala, Distt. Sirmaur H.P. which could not earlier registered in the relevant register of G.P. Puruwala, Distt. Sirmaur (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Neeru Devi d/o Sh. Raghuvir Singh, r/o Village Amargarh, P.O. & G.P. Puruwala, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh may submit their objections in writing or appear in person in this court on or before 25-05-2026 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 25th day of April, 2026.

sd/-

Seal. (RAVINDER SISODIYA),
Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).

Before Sh. Ravinder Sisodiya Executive Magistrate, Paonta Sahib, District Sirmaur, Himachal Pradesh

In the matter of :

Smt. Anjum w/o Sh. Intzar, r/o V.P.O. & G.P. Kunja, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh.

Versus

General Public

Subject.—Regarding delayed Registration of Birth and Death under section 13 (3) of Birth and Death Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, an application of Smt. Anjum w/o Sh. Intzar, under section 13 (3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rule, 2003 alongwith affidavit and other relevant documents has been received in this office from the office of District Registrar (Birth & Death)-*cum*-chief Medical Officer, District Sirmaur at Nahan, H.P. *vide* their office letter No. HFW-N/ST/B&D/Delayed Cases/2025-7531 dated 31-10-2023 for enterimg her daughter name Tabbsum d/o Shri Intjar and date of birth *i.e.* 01-11-2020 in the birth and death register of G.P. Kunja, Distt. Sirmaur H.P. which could not earlier registered in the relevant register of G.P. Kunja, Distt. Sirmaur (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Anjum w/o Sh. Intzar, r/o V.P.O. & G.P. Kunja, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh may submit their objections in writing or appear in person in this court on or before 25-05-2026 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 25 day of April, 2026.

sd/-

Seal. (RAVINDER SISODIYA),
Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).

**ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन,
जिला सिरमौर (हि0प्र0)**

श्रीमती सुमित्रा देवी पुत्री श्री पृथ्वी सिंह (पत्नी श्री जोगिन्दर सिंह), निवासी गांव चबाहाँ, डा0 जमटा, ग्राम पंचाायत नावणी–जमटा, नाहन तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

अदालती इश्तहार / नोटिस

प्रार्थिया श्रीमती सुमित्रा देवी पुत्री श्री पृथ्वी सिंह (पत्नी श्री जोगिन्दर सिंह), निवासी गांव चबाहाँ, डा0 जमटा, ग्राम पंचाायत नावणी–जमटा, नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) / मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-243, दिनांक 08–04–2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु ग्राम पंचायत नावणी, तहसील नाहन, जिला सिरमौर (हि0प्र0), प्रति विद्यालय त्याग प्रमाण–पत्र, रिपोर्ट राजकीय प्राथमिक पाठशाला कठाना, प्रति परिवार रजिस्ट्रर एवं अन्य कागजात सहित इस अदालत में प्राप्त हुआ है जिसमें प्रार्थिया ने आवेदन किया है कि उसकी जन्म तिथि 07–03–1977 है, जिसे वह एवं उसका परिवार अज्ञानतावश ग्राम पंचायत नावलणी–जमटा, तहसील नाहन में दर्ज ना करवा सके। अब वह अपनी जन्म तिथि ग्राम पंचायत नावणी–जमटा, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार / नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 25–05–2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती सुमित्रा देवी पुत्री श्री पृथ्वी सिंह (पत्नी श्री जोगिन्दर सिंह) एवं श्रीमती कुन्ता देवी की जन्म तिथि 07–03–1977 ग्राम पंचायत नावणी–जमटा, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे

आज दिनांक 25–04–2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन,
जिला सिरमौर (हि0प्र0)

श्रीमती ममता तोमर पुत्री श्री अमर सिंह, निवासी गांव व डा0 एवं ग्राम पंचायत मिलाहाँ, तहसील शिलाई, जिला सिरमौर (हि0प्र0) (Address of place of birth-District Hospital Nahan, District Sirmaur H.P.).

बनाम

आम जनता

अदालती इश्तहार / नोटिस

श्रीमती ममता तोमर पुत्री श्री अमर सिंह, निवासी गांव व डा0 एवं ग्राम पंचायत मिलाहाँ, तहसील शिलाई, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) / मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-196, दिनांक 08–04–2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु नगरपालिका नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0), अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु सचिव ग्राम पंचायत विकास खण्ड शिलाई, जिला सिरमौर हि0प्र0, प्रति दसवीं प्रमाण–पत्र, प्रति परिवार रजिस्ट्रार एवं अन्य कागजात सहित मामलें में पूर्ण छानबीन उपरान्त इस अदालत में प्राप्त हुआ है जिसमें प्रार्थिया ने आवेदन किया है कि उसकी जन्म तिथि 15–01–1982 है, और उसका जन्म नाहन अस्पताल में हुआ है। जिसे वह एवं उसका परिवार अज्ञानतावश नगरपालिका नहान, तहसील नाहन में दर्ज न करवा सके। अब वह अपनी जन्म तिथि उक्त नगर पालिका नाहन, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार / नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 25–05–2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती ममता तोमर पुत्री श्री अमर सिंह एवं श्रीमती शान्ति देवी की जन्म तिथि 15–01–1982 नगरपालिका नहान, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे

आज दिनांक 25–04–2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

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ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन,
जिला सिरमौर (हि0प्र0)

श्री शमशेर सिंह पुत्र स्व0 श्री साधूराम, निवासी गांव कोटला व डा0 सैनवाला एवं ग्राम पंचायत सलाणी–कोटला, तहसील नहान, जिला सिरमौर (हि0प्र0)

बनाम

आम जनता

अदालती इश्तहार / नोटिस

श्री शमशेर सिंह पुत्र स्व0 श्री साधूराम, निवासी गांव कोटला व डा0 सैनवाला एवं ग्राम पंचायत सलाणी–कटोला, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) / मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2026-377, दिनांक 16–04–2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु ग्राम पंचायत त्रिलोकपुर, तहसील नाहन, जिला सिरमौर (हि0प्र0), अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु सचिव ग्राम पंचायत सलामी कटोला, विकास खण्ड नाहन, जिला सिरमौर हि0प्र0 अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु एवं जिला चिकित्सा अधिकारी जिला सिरमौर नाहन, विद्यालय प्रमाण–पत्र, प्रति परिवार रजिस्ट्रार, एवं अन्य कागजात सहित मामले में पूर्ण छानबीन उपरान्त इस अदालत में प्राप्त हुआ है जिसमें प्रार्थिया ने आवेदन किया है कि उसकी जन्म तिथि 19–05–1962 है, जिसे वह एवं उसका परिवार अज्ञानतावश ग्राम पंचायत सलानी कटोला, तहसील नाहन में दर्ज न करवा सके। अब वह अपनी जन्म तिथि उक्त ग्राम पंचायत सलानी कटोला, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार / नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 25–05–2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्री शमशेर सिंह पुत्र स्व0 श्री साधूराम, एवं श्रीमती कुन्ता देवी की जन्म तिथि 19–05–1962 ग्राम पंचायत सलानी कटोला तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे

आज दिनांक 25–04–2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

———

In the Court of Sh. Ravinder Singh, Executive Magistrate, Paonta Sahib, District Sirmaur, Himachal Pradesh

In the matter of :

Akash Agarwal s/o Sh. Surender Kumar Agarwal, r/o House No. 139/2, Anaj Mandi Road, Near Guru Govind Singh Complex, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh

. . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.—Application for correction of name of applicant's son in his Aadhar Card.

Whereas, Akash Agarwal s/o Sh. Surender Kumar Agarwal, r/o House no. 139/2, Anaj Mandi Road, Near Guru Govind Singh Complex, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh has filed an application alongwith copy of an affidavit in the court of the undersigned for updation of his own and his son's name as Akash Agarwal and Vidit Agarwal respectively in place of Priya Agarwal (his wife) and baby of Priya Agarwal in his son's Aadhar card. He futher requested to update his current address in his Aadhar card as well.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding updation of his own and his son's name of as Akash Agarwal and Vidit Agarwal respectively in place of Priya Agarwal (his wife) and baby of Priya Agarwal and any objection regarding updation of his address as House No. 139/2, Anaj Mandi Road, Near Guru Govind Singh Complex, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh in his son's Aadhar card then they should appear before the court of undersigned on or before 22-05-2026, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 22-04-2026.

Seal.

RAVINDER SINGH,
NaibTehsildar-cum-*Executive Magistrate*,
Paonta Sahib, District Sirmaur (H.P.).

STATE AUDIT DEPARTMENT

NOTIFICATION

Dated, the 12th May, 2026

No. I-60/69-Fin (LA)-Vol-20 -3779.—The Governor, Himachal Pradesh is pleased to order that Sh. Jitendar Singh, Additional Director, Group-A (Gazetted) of the Himachal Pradesh State Audit Department shall retire from Government service after attaining the age of superannuation on 30-09-2026 (A/N).

By order,
Principal Secretary (Finance).

CHANGE OF NAME

I, Meenakshi (39 years) w/o Sh. Vikramjeet, r/o VPO Kohala, Tehsil & Distt. Kangra (H.P.) declare that my son's name is wrongly entered in his Aadhar Card as Kavya Nanda. Whereas, correct name of my son is Kavyansh Nanda. Both the names are of one and same child. All concerned note it.

MEENAKSHI
w/o Sh. Vikramjeet,
r/o VPO Kohala,
Tehsil & Distt. Kangra (H.P.).

CHANGE OF NAME

I, Sameet Kumar (19 years) s/o Sh. Pyar Singh, r/o Village Noura, P.O. Kareri, Tehsil Dharamshala, Distt. Kangra (H.P.) declare that my actual name is Sameet Kumar as mentioned in my matriculation certificate, but in my Aadhar Card my name is wrongly entered as Sumait. Both the names are of one and same person. My father's name Pyare Singh is wrongly entered in my Aadhar Card. Whereas, correct name of my father is Pyar Singh. All concerned note.

SAMEET KUMAR
s/o Sh. Pyar Singh,
r/o Village Noura, P.O. Kareri,
Tehsil Dharamshala, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Pratima aged about 31 years w/o Sh. Yogeshwar Kaishta, r/o Yog Niwas, Upper Chalaunthi, Sanjauli, Shimla (H.P.)-171 006 do hereby solemnly affirm and declare that we have named our son as Neelansh Kaishta in place of Kairav Kaishta for all purposes and in all documents. In future, he will be known as Neelansh Kaistha.

PRATIMA
w/o Sh. Yogeshwar Kaishta,
r/o Yog Niwas, Upper Chalaunthi,
Sanjauli, Shimla (H.P.)-171006.

CHANGE OF NAME

I, Rumalo Devi w/o Sh. Subhash Chand, r/o Village Tahal, P.O. Darini, Sub-Tehsil Darini, Distt. Kangra (H.P.) declare that the name of deponent has been wrongly entered in my Aadhar Card as Nirmla Devi. Please change it to Rumalo Devi.

RUMALO DEVI
w/o Sh. Subhash Chand,
r/o Village Tahal, P.O. Darini,
Sub-Tehsil Darini, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Kashmiran Devi (43) d/o Sh. Sucha Ram w/o Sh. Sanjeev Kumar, r/o Vill. Chelian, P.O. Darkata, Tehsil Dehra, Distt. Kangra (H.P.)-176 029 declare that I have changed my name from Kashmira Devi to Kashmiran Devi. All concerned please note.

KASHMIRAN DEVI
d/o Sh. Sucha Ram w/o Sh. Sanjeev Kumar,
r/o Vill. Chelian, P.O. Darkata, Tehsil Dehra,
Distt. Kangra (H.P.)-176 029.

CORRECTION OF NAME

I, Neelam Kumari w/o Sh. Laiq Ram, r/o Village Gadpela, Post Office Burmapapri, Tehsil Nahan, Distt. Sirmaur (H.P.)-173 030 declare that the name of my Late husband is Laiq Ram instead of Layak Ram, which needs to be corrected in my Aadhar Card No. 9908 0876 6234.

NEELAM KUMARI
w/o Sh. Laiq Ram,
r/o Village Gadpela, Post Office Burmapapri,
Tehsil Nahan, Distt. Sirmaur (H.P.)-173 030.

CORRECTION OF NAME

I, Pushpa Devi w/o Sh. Ram Lal Thakur, Village Sarahar, Post Office Durah, Sub-Tehsil Neethar, Distt. Kullu (H.P.) declare that my name is Puspa Devi in my Aadhar Card is wrongly mentioned and correct name is Pushpa Devi as per Panchayat Records. The name Pushpa Devi should be corrected.

PUSHPA DEVI
w/o Sh. Ram Lal Thakur,
Village Sarahar, Post Office Durah,
Sub-Tehsil Neethar, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Poonam w/o Sh. Vishal, r/o Village Pothia, P.O. Trilokpur, Tehsil Nahan, Distt. Sirmaur (H.P.)-173 030 declare that I have changed the name of my minor daughter from Baby (Old Name) to Dishani Thakur (New Name). All concerned please note.

POONAM
w/o Sh. Vishal,
r/o Village Pothia, P.O. Trilokpur,
Tehsil Nahan, Distt. Sirmaur (H.P.)-173 030.

CORRECTION OF NAME

I, Satish Kumar s/o Sh. Khima Ram, Village Tinder, Post Office Jaon, Tehsil Nirmand, Distt. Kullu (H.P.) declare that my son's name is listed as Mahul in his Aadhar Card, while the birth certificate says Mehul Thakur. Please correct the name Mehul Thakur.

SATISH KUMAR
s/o Sh. Khima Ram,
Village Tinder, Post Office Jaon,
Tehsil Nirmand, Distt. Kullu (H.P.).

CORRECTION OF NAME

I, Raj Kumar s/o Sh. Desh Raj, r/o Village Ghurkal, Post Office Bharoli Kutiara, Sub-Tehsil Bharoli, Tehsil Jawalamukhi, Distt. Kangra (H.P.) declare that in my daughter's Aadhar Card, her name is wrongly entered as Suneli, which should be corrected as Sonali Devi. Please correct this.

RAJ KUMAR
s/o Sh. Desh Raj,
r/o Village Ghurkal, Post Office Bharoli Kutiara,
Sub-Tehsil Bharoli, Tehsil Jawalamukhi,
Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Vijender Prakash Negi s/o Sh. Shalik Ram Negi, r/o V.P.O. Kothi, Tehsil Kalpa, Distt. Kinnaur (H.P.) declare that in my daughter's Aadhar Card bearing No. 7503 5578 7561, her name is wrongly entered as "Baby One of Deepika", which should be corrected as Ojasvi Mehta. Please correct this.

VIJENDER PRAKASH NEGI
s/o Sh. Shalik Ram Negi,
r/o V.P.O. Kothi,
Tehsil Kalpa, Distt. Kinnaur (H.P.).

CORRECTION OF NAME

I, Bishan Dutt s/o Sh. Dhani Ram,Village Maog, P.O. Dangiyari, Tehsil Pachhad, Distt. Sirmaur (H.P.) declare that my name has been wrongly recorded as Vishan Datt in my Aadhar Card No. 8238 6216 9795. The same may be corrected as Bishan Dutt. Concerned authorities may note.

BISHAN DUTT
s/o Sh. Dhani Ram,
Village Maog, P.O. Dangiyari,
Tehsil Pachhad, Distt. Sirmaur (H.P.).

CORRECTION OF NAME

I, Teju Ram s/o Sh. Tendi, r/o Village Machhetar, P.O. Chanhouta, Tehsil Holi, District Chamba (H.P.)-176 309 declare that in my Aadhar Card No. 3942 2760 3730, my name is wrongly entered as Tej Ram which should be corrected as Teju Ram. Please correct this.

TEJU RAM
s/o Sh. Tendi,
r/o Village Machhetar, P.O. Chanhouta,
Tehsil Holi, District Chamba (H.P.)-176 309.

CHANGE OF NAME

I, Roop Lal Bhatia s/o Sh. Pohlo Ram, r/o Village New Kather, Basal Central Warehouse, P.O. Chambaghat, Tehsil & District Solan (H.P.) declare that I have changed my name from Roop Lal to Roop Lal Bhatia. The same may be corrected in my PPO record. Concerned authorities may note.

ROOP LAL BHATIA
s/o Sh. Pohlo Ram,
r/o Village New Kather,
Basal Central Warehouse, P.O. Chambaghat,
Tehsil & District Solan (H.P.).

CORRECTION OF NAME

I, Dhanno Devi w/o Sh. Roop Singh, r/o Village Majri, Ghuglon (153), P.O. Girinagar, Paonta Sahib, District Sirmaur (H.P.) declare that my correct and actual name as per my documents is Dhanno Devi. However, my name is incorrectly shown as Dhayano Devi in my Aadhar Card No. 9500 3747 6278, this is wrong and should be corrected as Dhanno Devi in my Aadhar Card. All concerned please note.

DHANNO DEVI
w/o Sh. Roop Singh,
r/o Village Majri, Ghuglon (153),P.O. Girinagar,
Paonta Sahib, District Sirmaur (H.P.).

CORRECTION OF NAME

I, Kala Vati w/o Sh. Man Singh, r/o Village Anurakshi, P.O. Kareri, Tehsil Rampur, District Shimla (H.P.) declare that in my daughter's Aadhar Card, her name is wrongly mentioned as Akshera. Her correct name is Akshara as per Panchayat Record. The name Akshara should be corrected.

KALA VATI
w/o Sh. Man Singh,
r/o Village Anurakshi, P.O. Kareri,
Tehsil Rampur, District Shimla (H.P.).

CHANGE OF NAME

I, Neha Panta w/o Sh. Dinesh Kumar, r/o Village Khaprona, P.O. Matal, Tehsil Chopal, Distt. Shimla (H.P.)-171 211 declare that I have changed my name from Neha Naini (Previous Name) to Neha Panta (New Name). All concerned please may note.

NEHA PANTA
w/o Sh. Dinesh Kumar,
r/o Village Khaprona, P.O. Matal,
Tehsil Chopal, Distt. Shimla (H.P.)-171 211.

CHANGE OF NAME

I, Sareshtha Sharma w/o No. 3993644H Hav. Sh. Anil Kumar, r/o Village Jhandi, P.O. Aghar, Tehsil Hamirpur, District Hamirpur (H.P.) declare that I have changed my name from Shrestha Kumari to Sareshtha Sharma *vide* affidavit dated 02-05-2026 before Notary Public Hamirpur (H.P.).

SARESHTHA SHARMA
w/o Sh. Anil Kumar,
r/o Village Jhandi, P.O. Aghar,
Tehsil Hamirpur, District Hamirpur (H.P.).

CORRECTION OF NAME

I, Parkasha Devi w/o Late Sh. Roop Chand, r/o Village Umar, P.O. Gummer, Tehsil Jawalamukhi, District Kangra (H.P.) declare that in my Aadhar Card No. 5280 9419 7613, my name is wrongly mentioned as Parkasho Devi. But my correct name is Parkasha Devi.

PARKASHA DEVI
w/o Late Sh. Roop Chand,
r/o Village Umar, P.O. Gummer,
Tehsil Jawalamukhi, District Kangra (H.P.).

CORRECTION OF NAME

I, Pushp Raj s/o Sh. Palas Ram, r/o H. No. 146/13, Paddal, Tehsil Sadar, District Mandi (H.P.) declare that my minor daughter's name should be entered/corrected from Bhumi to Bhumi Chauhan in her Aadhar Card and School record. Name of my wife should also be recorded/corrected from Anjana to Anjana Kumari in the school record of my daughter Bhumi Chauhan.

PUSHP RAJ
s/o Sh. Palas Ram,
r/o H. No. 146/13, Paddal,
Tehsil Sadar, District Mandi (H.P.).

CHANGE OF NAME

I, Praveeta Devi w/o Sh. Vinod Kumar, r/o Village Yangpa-I, P.O. Huri, Tehsil Nichar, District Kinnaur (H.P.) declare that I have changed my minor son's name from Aaryansh to Aaryaveer Kayath in his Aadhar Card. All concerned please may note.

PRAVEETA DEVI
w/o Sh. Vinod Kumar,
r/o Village Yangpa-I, P.O. Huri,
Tehsil Nichar, District Kinnaur (H.P.).

CHANGE OF NAME

I, Manish Thakur s/o Sh. Rajinder Singh, r/o Village Janol, P.O. Quinal, Guma (8), Shimla (H.P.)-171 202 declare that I have changed my name from Munish Thakur (Old Name) to Manish Thakur (New Name). All concerned please may note.

MANISH THAKUR
s/o Sh. Rajinder Singh,
r/o Village Janol, P.O. Quinal,
Guma (8), Shimla (H.P.)-171 202.

CHANGE OF NAME

I, Kusum Lata aged 29 years w/o Sh. Pankaj Kalta, r/o Village Gagna, P.O. Chambi, Tehsil Chopal, District Shimla (H.P.)-171 211 declare that I have changed my minor daughter's name from Vaanya Kalta & Kridha Kalta (Old Name) to Ridhi Kalta (New Name). All concerned please may note.

KUSUM LATA
w/o Sh. Pankaj Kalta,
r/o Village Gagna, P.O. Chambi,
Tehsil Chopal, District Shimla (H.P.)-171 211.

CORRECTION OF NAME

I, Archana Kumari (40) No. 1266710X d/o Late Sh. Nk. Kishori Lal, r/o V.P.O Harot, Tehsil Jaisinghpur, District Kangra (H.P.) declare that my name has been wrongly recorded as Samasya Devi in service record of my father. My true and correct name as per school record is Archana Kumari.

ARCHANA KUMARI
d/o Late Sh. Nk. Kishori Lal,
r/o V.P.O. Harot, Tehsil Jaisinghpur,
District Kangra (H.P.).

CHANGE OF NAME

I, Joginder Singh s/o Sh. Pooran Chand, r/o Village Deha, P.O. Deha, Tehsil Theog, Jangal Deha (49), Dehabalson, District Shimla (H.P.)-171 220 declare that I have changed my minor son's name from Devinder (Old Name) to Devender (New Name). All concerned please may note.

JOGINDER SINGH
s/o Sh. Pooran Chand,
r/o Village Deha, P.O. Deha,
Tehsil Theog, Jangal Deha (49),
Dehabalson, District Shimla (H.P.)-171 220.

CHANGE OF NAME

I, Risalu age 58 yrs. s/o Sh. Sotiya Ram, r/o Village Chadh, P.O. Bharella, Tehsil Salooni, District Chamba (H.P.)-176 321 declare that I have changed my minor son's name Dharmender Kumar s/o Risalu (New Name) instead of Dharminder Kumar (Old Name). All concerned please may note.

RISALU
s/o Sh. Sotiya Ram,
r/o Village Chadh, P.O. Bharella,
Tehsil Salooni, District Chamba (H.P.)-176 321.

CORRECTION OF NAME

I, Amrit Devi *alias* Amro *alias* Amarti Devi w/o Rai Singh, r/o Village Chattra, P.O. Dhamer, Tehsil & Distt. Kangra (H.P.) declare that in my Aadhar Card my name is entered as Amarti Devi but in Service record of my husband my name is entered as Amrit Devi *alias* Amro. All names are of one and same person. Concerned note it.

AMRIT DEVI *alias* AMRO *alias* AMARTI DEVI
w/o Rai Singh,
r/o Village Chattra, P.O. Dhamer,
Tehsil & Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Pappu s/o Kunj Lal, r/o Vill. Poolan, P.O. Sirdi, Tehsil Bharmour, Distt. Chamba (H.P.) -176 315 declare that in my minor daughter's Aadhar Card bearing No. 3049 7945 5160, her name is wrongly entered as bars a Kumari which should be corrected as Barsha Devi. Please correct this.

PAPPU
s/o Kunj Lal,
r/o Vill. Poolan, P.O. Sirdi,
Tehsil Bharmour, Distt. Chamba (H.P.)-176 315.

CORRECTION OF NAME

I, Karmu s/o Sh. Mansa, r/o Village Arki, P.O. Khani, Tehsil Bharmour, Distt. Chamba (H.P.)-176 309 declare that in my Aadhar Card No. 5354 5546 7451, my name is wrongly entered as Karam Chand which should be corrected as Karmu. Please correct this.

KARMU
s/o Sh. Mansa,
r/o Village Arki, P.O. Khani,
Tehsil Bharmour, Distt. Chamba (H.P.)-176 309.

CORRECTION OF NAME

I, Prashant Chauhan s/o Sh. Mahender Chauhan, r/o V.P.O. Ghalaiya, Ghalaira, Kotkhai, Shimla (H.P.)-171 204 aged about 39 years declare that my daughter's name in her birth certificate bearing registration No. B-2023:2-90088-000234 is wrongly entered as Prajnaa Chauhaan. The correct name of my daughter is Aarya Chauhan. All concerned may please note.

PRASHANT CHAUHAN
s/o Sh. Mahender Chauhan,
r/o V.P.O. Ghalaiya, Ghalaira,
Kotkhai, Shimla (H.P.)-171 204.

CORRECTION OF NAME

I, Daya Ram s/o Kansu Ram, Village Upper Dhamoun, P.O. Gorkhuwala, Kunair Dhamaun (30), Poka, District Sirmaur (H.P.) declare that on behalf of my minor son his name baby of Neema is wrongly written in his Aadhar Card No. 4340 9109 7745 which should be corrected and written as Vijay.

DAYA RAM
s/o Kansu Ram,
Village Upper Dhamoun,
P.O. Gorkhuwala, Kunair Dhamaun (30), Poka,
District Sirmaur (H.P.).

CORRECTION OF NAME

I, Nirmla w/o Sh. Gorkhu Ram, r/o Ward No. 6, Village Banikhet, P.O. Banikhet, Tehsil Dalhousie, District Chamba (H.P.) declare that in my Aadhar Card bearing No. 5366 7216 8350, my name is wrongly entered as Nirbala Devi. Whereas my correct name is Nirmla. I shall be known as Nirmla for all purposes in future. All concerned please note.

NIRMLA
w/o Sh. Gorkhu Ram,
r/o Ward No. 6, Village Banikhet, P.O. Banikhet,
Tehsil Dalhousie, District Chamba (H.P.).

CORRECTION OF NAME

I, Bhagat Ram s/o Shri Muni Lal, r/o Village Shana, P.O. Pangna, Sub-Tehsil Pangna, Distt. Mandi (H.P.) hereby declare that my son's name has been wrongly recorded as "Banshint" in Aadhar Card. His correct name is "Vanshit". Both names refer to one and the same person. All concerned are requested to note.

BHAGAT RAM
s/o Shri Muni Lal,
r/o Village Shana, P.O. Pangna,
Sub-Tehsil Pangna, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Masiya s/o Sh. Lallu, r/o T-1/17, Servant Quarter Glen Mayar Areia, General Post Office Shimla, Tehsil & Distt. Shimla Urban (T) (H.P.)-171 001 declare that in my Aadhar Card No. 4245 7451 6689, my name is wrongly entered as Sunil which should be corrected as Masiya. Please correct this.

MASIYA
s/o Sh. Lallu,
r/o T-1/17, Servant Quarter Glen Mayar Areia,
General Post Office Shimla, Tehsil & Distt. Shimla Urban (T) (H.P.)-171 001.

CHANGE OF NAME

I, Kritika Gharti (New Name) aged about 19 years d/o Raju, c/o Davinder Singh, Village Kiyara, Post Office Kiyara, Kiyara (178), Distt. Shimla (H.P.)-171 213 declare that I have changed my name from Kritika (Old Name) to Kritika Gharti (New Name). All concerned please may note.

KRITIKA GHARTI
d/o Raju,
c/o Davinder Singh,
Village Kiyara, Post Office Kiyara, Kiyara (178),
Distt. Shimla (H.P.)-171 213.

CHANGE OF NAME

I, Hans Raj Chandel s/o Devi Ram, Village Gadhiari, Gadhiari (84), Shimla (H.P.)-171 220 declare that I have changed my minor daughter's name from Baby two of Usha (Old Name) to Anvika (New Name). All concerned may please note.

HANS RAJ CHANDEL
s/o Devi Ram,
Village Gadhiari, Gadhiari (84), Shimla (H.P.)-171 220.

CHANGE OF NAME

I, Kuldeep s/o Sh. Gijo, r/o Village Dratho, P.O. Samra, Tehsil & Distt. Chamba (H.P.) declare that I have changed my minor daughter's name from Chunu to Akshu for all purposes in future. All concerned please note.

KULDEEP
s/o Sh. Gijo,
r/o Village Dratho, P.O. Samra,
Tehsil & Distt. Chamba (H.P.).

CHANGE OF NAME

I, Ajay Sharma s/o Sh. Jagannath, r/o Village & P.O. Ludret, Tehsil Dehra, Distt. Kangra (H.P.) declare that I have changed my name from Ajay Kumar, Ajay Kumar Sharma (Previous Name) to Ajay Sharma (New Name). All concerned please may note.

AJAY SHARMA
s/o Sh. Jagannath,
r/o Village & P.O. Ludret,
Tehsil Dehra, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Promila Sharma w/o Sh. Ajay Sharma, r/o Village & P.O. Ludret, Tehsil Dehra, Distt. Kangra (H.P.) declare that I have changed my name from Promila Kumari (Previous Name) to Promila Sharma (New Name). All concerned please may note.

PROMILA SHARMA
w/o Sh. Ajay Sharma,
r/o Village & P.O. Ludret,
Tehsil Dehra, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Suresh Kumar s/o Sh. Ran Singh, r/o village Dasakna, P.O. Korag, Sub-Tehsil Haripurdhar, Distt. Sirmaur (H.P.) declare that my son's name is wrongly entered in his Aadhar Card as Oujash Rana, whreras his correct name is Ojas Rana. All concerned please may note.

SURESH KUMAR
s/o Sh. Ran Singh,
r/o village Dasakna, P.O. Korag,
Sub-Tehsil Haripurdhar, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Dhan Sara w/o Sh. Faro Thapa, r/o Garhkhal, District Solan (H.P.) declare that I have changed my son's name from Parchand Thapa to Parchand Thakur. Concerned authorities may note.

DHAN SARA
w/o Sh. Faro Thapa,
r/o Garhkhal, District Solan (H.P.).

CHANGE OF NAME

I, Tannu Sharma d/o Sh. Jai Ram, r/o Village Kaflah, P.O. Kulag, Tehsil Kupvi, District Shimla (H.P.)-171 217 declare that I have changed my name from Tanuja (previous name) to Tannu Sharma (new name) all concerned please may note.

TANNU SHARMA
d/o Sh. Jai Ram,
r/o Village Kaflah, P.O. Kulag,
Tehsil Kupvi, District Shimla (H.P.)-171 217.

CHANGE OF NAME

I, Bhajan Singh s/o Sh. Ram Asra, r/o Village Bara Basot, P.O. Plassi Kalan, Tehsil Nalagarh, District Solan (H.P.) declare that my daughter's correct name is Priyanshi, whereas it has been erroneously recorded as Prayanshi in her Aadhar Card. Now I wish to have my daughter's name corrected to Priyanshi in her Aadhar Card. Let all take note.

BHAJAN SINGH
s/o Sh. Ram Asra,
r/o Village Bara Basot, P.O. Plassi Kalan,
Tehsil Nalagarh, District Solan (H.P.).

CHANGE OF NAME

I, Kamla Devi aged 76 years w/o Sh. Parshotam Chand, r/o Village Bhai, P.O. Daulatpur, Tehsil and District Kangra (H.P.) declare that I have changed my name from Kamla Devi to Kamala Devi. All concerned be note.

KAMLA DEVI
w/o Sh. Parshotam Chand,
r/o Village Bhai, P.O. Daulatpur,
Tehsil and District Kangra (H.P.).

CHANGE OF NAME

I, Prameena Khatoon w/o Late Sh. Shahid Ali, r/o Village & P.O. Missarwala, Tehsil Poanta Sahib, District Sirmaur (H.P.) declare that the correct name of my son is Mohd. Aasif, which has been mistakenly entered as Mohammad Aasif in his Aadhar Card. All concerned please note and correct.

PRAMEENA KHATOON
w/o Late Sh. Shahid Ali,
r/o Village & P.O. Missarwala,
Tehsil Poanta Sahib, District Sirmaur (H.P.).

CHANGE OF NAME

I, Sanju s/o Sh. Jaisi Ram, r/o Village Priyungal, P.O. Kupara, Tehsil and District Chamba (H.P.) declare that in Aadhar Card of my minor son having number 8467 3487 4174 his name is wrongly entered as Bhunesh. Whereas, his correct name is Bhavnesh Kumar. All concerned please note.

SANJU
s/o Sh. Jaisi Ram,
r/o Village Priyungal, P.O. Kupara,
Tehsil and District Chamba (H.P.).

CHANGE OF NAME

I, Sahil Thakur s/o Late Sh. Tej Singh Thakur, r/o Flat No. 7, Block II, Goel apartments, Sandal Eastate, Chakkar, Shimla (H.P.)-171 005 declare that I have changed my name from Sahil Thakur to "Sahil Singh Thakur" for all purposes in future in all official records, documents & transaction. All concerned please may note.

SAHIL THAKUR
s/o Late Sh. Tej Singh Thakur,
r/o Flat No. 7, Block II, Goel apartments,
Sandal Eastate, Chakkar, Shimla (H.P.)-171 005.

CHANGE OF NAME

I, Akanksha d/o Sh. Tek Chand, P.O. Sianji, Tehsil Sunder Nagar, Kuthanhi, Mandi (H.P.) declare that in Gram Panchayat record, my name is entered as Akanksha which is correct but in Aadhar No. 5877 2099 1255, my name is wrongly entered as Akankhsha. I want to correct my name in my Aadhar Card as per Gram Panchayat record Akanksha. All concerned note please.

AKANKSHA
d/o Sh. Tek Chand,
P.O. Sianji, Tehsil Sunder Nagar,
Kuthanhi, Mandi (H.P.).

CHANGE OF NAME

I, Shiv Ram s/o Sh. Kaul Ram, Village Prandli, P.O. Kareri, Tehsil Rampur Bushahr, Distt. Shimla (H.P.) declare that my daughter's name is wrongly mentioned as Angel in her Aadhar Card. That correct name is Anjal as per the record of her birth certificate. The name Anjal should be corrected.

SHIV RAM
s/o Sh. Kaul Ram,
Village Prandli, P.O. Kareri,
Tehsil Rampur Bushahr, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Seema Devi w/o Sh. Vijay Kumar, r/o Village Gallian, P.O. Ser, Tehsil Jhandutta, Distt. Bilaspur (H.P.) declare that my name is wrongly entered as Seema Kumari in my School Certificate record instead my correct name is Seema Devi in my Aadhar Card & other relevant records. Concerned note.

SEEMA DEVI
w/o Sh. Vijay Kumar,
r/o Village Gallian, P.O. Ser,
Tehsil Jhandutta, Distt. Bilaspur (H.P.).

CHANGE OF NAME

I, Seema (New Name) w/o Sh. Brij Lal, Govind Mohalla Totu, Shimla Rural, Shimla, Himachal Pradesh, 171 011 do hereby declare that I have changed my name from Sunita Devi (Old Name) to Seema (New Name) for all future purposes. All concerned may please note.

SEEMA
w/o Sh. Brij Lal,
Govind Mohalla Totu, Shimla Rural,
Shimla, Himachal Pradesh, 171 011.

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट https://rajpatra.hp.gov.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।